## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

CP No.10/2002 in O.A.No.268/2001

8th March, 2002

Heard Shri Parcholia, Counsel for the Applicant and Shri V.G.Rege, Counsel for Respondents.

The learned counsel for the applicant submits that though a vacancy has arisen, infact even earlier to the passing of the order in OA No.268/2001, the respondents are denying compassionate appointment to the applicant.

It was directed that in case any vacancy arises in future, the respondents may consider the applicant for compassionate appointment as per rules and on merits.

The respondents now submit that there is still no vacancy as against the 5% quota reserved for compassionate appointment.

further submits that already excess compassionate He appointments have been made and three persons were excess. In order have a clear to picture, direct the we respondents to file an affidavit giving details of the total sanctioned strength of Group 'D'. The sanctioned strength for direct recruits and the details of how thoses posts have been filled by granting compassionate appointment. The respondents shall also put up the relevant orders whereby 5% quota has fixed for the compassioante appointment. Two weeks time is granted.

Let the CP be listed on 5/4/2002.

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(SMT.SHANTA SHASTRY)
MEMBER(A)

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(BIRENDRA DIKSHIT) VICE CHAIRMAN

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order/Judgement despatched to Applicant/Respondent (s) on 76.3. Zooz